

CC No. 185/2019
CBI Vs. Veena Jindal

28.09.2020.


Present:- None.

The case is today listed for prosecution evidence. However, in view of the Circular No. 26/DHC/2020 dt. 30.07.2020, evidence has not to be recorded. Hence, since the case was only to be adjourned, the parties and their Counsels were not asked to join through video conferencing.

List for prosecution evidence on 19.10.2020.

The parties and their counsels be notified about the next date of hearing.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.


(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/28.09.2020

Item No. 1
CBI Case No. 416/2019
CBI Vs. Kapil

28.09.2020.

Fresh case received by transfer from the court of Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi.

Present:- None.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by the Ahlmad of the Court.

Put up for appearance of the parties and for consideration on 29.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADDC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/28.09.2020